

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201-IA(Plan)/12(AHM)2024
in
C.P.(IB)/91(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Raj Radhe Finance Ltd
V/s

.....Applicant

Shree Ram Cottex Industries Pvt Ltd

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.
For the Respondent :
State Tax Department : Mr. Viral Kansara, Adv (Proxy)

ORDER

As per service report affidavit notices sent through registered post on 13.04.2024 is showing delivered on 02.05.2024 upon State Tax Department and upon the Standing Counsel namely Ms. Ritu Guru delivered on 01.05.2024.

However through virtual mode proxy Counsel Mr. Viral Kansara Advocate appeared on behalf Mr. Archit Jani, Advocate of the State Tax Department and said some IA has been filed on 06.05.2024 which is yet to be listed. Let the main counsel to appear in the matter and makes submissions qua the approval of the resolution plan on the next date of hearing.

Re-list on 18.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)